

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 198/TT/2017

Subject: Determination of transmission tariff for **Asset-I:** ± 800 kV 3000 MW HVDC Pole-III and LILO of Biswanath Chariali-Agra HVDC line for parallel operation of the HVDC station at Alipurduar, **Asset-II:** ± 800 kV 3000 MW HVDC Pole-IV alongwith Earth electrode station and Earth Electrode line at Alipurduar and Agra end, **Asset-III:** LILO of Bongaigaon-Siliguri 400 kV D/c line (Quad) (under private Sector) alongwith associated bays at Alipurduar, **Asset-IV:** LILO of Balipara-Salakati 220 kV D/c line alongwith associated bays at new pooling station in Alipurduar, **Asset-V:** 1x315 MVA 400/220 kV, ICT-I at Alipurduar, **Asset-VI:** 1x315 MVA 400/220 kV ICT-II at Alipurduar, **Asset-VII:** 1x125 MVAR 400 kV Bus Reactor-I at Alipurduar and **Asset-VIII:** 1x125 MVAR 400 kV Bus Reactor-II at Alipurduar, under the transmission system associated with "Transmission system for development of pooling station in Northern part of West Bengal and transfer of power from Bhutan to NR/WR" for tariff block 2014-19.

Date of Hearing: 26.9.2017

Coram: Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner: Power Grid Corporation of India Limited (PGCIL)

Respondents: Assam Electricity Grid Corporation Limited and 80 others

Parties present: Shri S.S. Raju, PGCIL
Shri Mohd. Mohsin, PGCIL
Shri B. Dash, PGCIL
Shri Abhay Choudhary, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Sudhir Agarwal, PGCIL
Shri Vivek Kumar Singh, PGCIL
Shri Mayur Gupta, PGCIL



Record of Proceedings

The representative of petitioner submitted that the instant assets have been commissioned pursuant to a decision taken by the Ministry of Power (MoP) as a need was felt for the establishment of a High Capacity Transmission infrastructure interconnecting North East Region (NER) to other Regions. The instant assets were actually commissioned on 21.9.2017, after a time over-run of 31 months approximately.

2. The Commission noted that the instant petition includes HVDC Pole-III and IV of Biswanath Chariyali-Agra at Alipurduar which are meant to carry power from projects in Bhutan to NR/WR regions. However, the projects in Bhutan and associated line from Punatsangchu are yet to be commissioned.
3. Subsequently, the Commission considered the prayer of the petitioner for grant of AFC under Regulation 7(7) of the 2014 Tariff Regulations for inclusion in the computation of PoC charges. The Commission directed the staff to seek the comments of CEA and POSOCO on the usefulness of the instant assets.
4. The Commission further directed to list the matter on 7.12.2017 for further orders.

By Order of the Commission

Sd/-
(T. Rout)
Chief (Legal)

